

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

Subject: Cancellation of Provisional Enrollment(s) No. JK-117/13 Dated 20.02.2013 and JK-91/12 Dated 29.03.2012 as Advocate(s) of Mr. Sanjay Dansalia and Mr. Sahil Gupta.

NOTIFICATION

No: 10 RG/LP

Dated: 04-01-2025

It is hereby notified for general information that the below mentioned applicants who were admitted and enrolled as advocate(s) provisionally for a period of one year on the roll of Jammu & Kashmir Bar Council, vide Notification(s) No. 782 and 34 dated 01.03.2013 and 04.04.2012 respectively, that have already been expired on 01.03.2014 and 04.04.2013 shall be **treated as cancelled.**

S.No	Name S/Shri	Enrollment No. Dated	NotificationNo./ dated
1	Mr. Sanjay Dansalia S/O Shri Faquir Chand Dansalai R/O H. No. 2, Lane No.1, Main Stop Janipur Jammu	JK-117/13 Dt.20.02.2013 Already expired on 01.03.2014	782 dated 01.03.2013 Valid Upto 01.03.2014
2	Mr. Sahil Gupta S/O Shri Parveen Gupta R/O H.mo.21, BD Gandhi Nagar Jammu	JK-91/12 Dt.29.03.2012 Already expired on 04.04.2013	34 dated 04.04.2012 Valid Upto 04.04.2013

By Order.

[Signature]
(Registrar Administration)
High Court Main Wing, Jammu
[Signature] *[Signature]*

No: 83748/RG/LP Dated: 04-01-2025.

Copy to the: -

1. Registrar Judicial, High Court of J&K and Ladakh at Jammu/Srinagar
2. Principal District & Sessions Judge, Jammu.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K and Ladakh, High Court, Bar Association Jammu/Srinagar.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
7. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Mr. _____

.....for information.

[Signature]
(Registrar Administration)
[Signature] *[Signature]*